

**SHRI C. K. CHANDRAPPAN** (Cananore): The Prime Minister the other day assured this House that the Harijans in Kanjhawala are protected because police protection is provided. Now, even with 2,000 policemen around the Prime Minister's house, the landlords came and collected before the Prime Minister's residence and launched an attack on him. This is not a small matter. Mr. Charan Singh... (*Interruptions*)

श्री श्री राम बागड़ी : प्रधान मंत्री के मकान के बाहर लाठीचार्ज हुआ है, यह बिल्कुल गलत बात है ।

**MR. SPEAKER:** I have disallowed the Adjournment Motion.

**SHRI C. K. CHANDRAPPAN:** Mr. Charan Singh, when he was in the Opposition, gave a call to the police to revolt. Today he has been removed from the Cabinet, and the landlords lobby is active. By mobilising the landlords from Delhi, Rajasthan and U.P., he is trying to organize a revolt, and he is asking the police to stand as helpless onlookers...

**MR. SPEAKER:** I have heard you. I have disallowed the Adjournment Motion.

(*Interruptions*)

**MR. SPEAKER:** Do not record.

(*Interruptions*)\*\*

**MR. SPEAKER:** Please... I am on my legs now. I have rejected the adjournment motion and I am to consider any other procedure which is available... (*Interruptions*) No, I have rejected it.

(*Interruptions*)

**MR. SPEAKER:** Now, papers to be laid.

12.10 hrs.

### PAPERS LAID ON THE TABLE

#### STATEMENT RE. LEAVY OF SURCHARGE ON MIG FLATS BY DDA

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** I beg to lay on the Table a statement under Direction 19 of the Directions by the Speaker in reply to Half-an-Hour Discussion raised by Shri Ram Vilas Paswan on the 28th July, 1978, regarding Levy of surcharge on M.I.G. Flats by Delhi Development Authority. [*Placed in Library. See No. LT-2631/78*].

#### ANNUAL REPORTS OF GUJARAT STATE FOREST DEVELOPMENT CORPORATION, BARODA, KARNATAKA DAIRY DEVELOPMENT CORPORATION, BANGALORE FOR 1974-75 AND 1975-76 AND STATEMENT FOR DELAY

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** I beg to lay on the Table:—

(1) A copy each of the following papers under section 619A of the Companies Act, 1956:—

(i) Annual Report (\*Hindi version) of the Gujarat State Forest Development Corporation Limited, Baroda, for the year ended 30th September, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2632/78*].

(ii) Annual Report (Hindi and English versions) of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2633/78*].

\*English version of the Report was laid on the Table on the 17th April, 1978.

\*\*Not Recorded.

(iii) Annual Report (Hindi and English versions) of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (ii) and (iii) of item (1) above, [Placed in Library. See No. LT-2633/78].

SHRI C. K. CHANDRAPPAN (Cannanore)—rose.

MR. SPEAKER: I may invite your attention to the rules. These are matters which must go to the Committee.

SHRI C. K. CHANDRAPPAN: (Cannanore): One submission, Sir, I want to make. I know there is the Committee on Papers Laid. But that Committee made so many recommendations how delays should be avoided. And the Ministers are here, coming everyday invariably with reports very old and more older than their Party itself and coming and presenting it. They just think that. They can get away like that. Today, for example, the Minister of Education, who is going to present the report of NCERT, an institution which is very controversial to me...

MR. SPEAKER: Mr. Chandrappan, if there is any change in the Rules, we shall consider that. But, at present, we are governed by Rule 305B and 305C... (Interruptions) Undoubtedly I am concerned about the matter and I know the difficulties of the Members and how the delayed reports are coming.

That is why we are considering in the rule-making committee what to do in the matter. At present we are governed by Rule 305.

SHRI C. K. CHANDRAPPAN: But that deprives us of an opportunity to discuss the reports.

SHRI EDUARDO FALEIRO (Mormugao): It is true. You have mentioned the rule and it has been circulated.

But may I draw your attention to *Kaul & Shakhder*? If I read it correctly, it is to the effect that at the time of laying the papers, a discussion on the papers is allowed. Now, we are starting with a different practice which is not helpful to Parliament in as much as these papers, cannot be discussed in the open House and in that case, it becomes useless.

SHRI SHYAMNANDAN MISHRA (Begusarai): After all the papers have been laid on the Table of the House otherwise I wanted to raise a point of order arising out of the ruling that you have been pleased to give. If you want to hear me on that point of order, shall I proceed straightaway?

MR. SPEAKER: Let the papers be laid.

ANNUAL REPORTS OF NATIONAL STAFF COLLEGE FOR EDUCATIONAL PLANNERS AND ADMINISTRATORS, NEW DELHI FOR 1976-77, NATIONAL COUNCIL OF EDUCATIONAL, RESEARCH AND TRAINING FOR, 1976-77 ETC. ETC.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1976-77 and the Audited Accounts.